

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. ST/51915/2015-CU[DB]

(Arising out of Order-in-Original No. KNP-EXCUS-000-COM-024-14-15 dated 30/01/2015 passed by Commissioner of Central Excise & Service Tax, Kanpur)

M/s My Car Pvt. Ltd.

Appellant

Vs.

The Commissioner, Service Tax, Kanpur

Respondent

Appearance:

Absent on Call

Shri Rajeev Ranjan (Additional Commissioner) AR

for Appellant

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 27/11/2018
Date of Decision : 27/11/2018

FINAL ORDER NO **72706 / 2018**

Per: Archana Wadhwa

On matter being called neither anybody appeared nor is there any adjournment request. We note that matter has been repeatedly come up on board. On the last occasion when the same was listed for hearing on 05.10.2018, the following order was passed:-

“On 30.05.2018 a request was made on behalf of the appellant for adjourning the matter. The matter was fixed on

17.07.2018, but the Counsel did not appear on that date. It was accordingly adjourned to 10.09.2018. On 10.09.2018, again a request was made for adjournment and was adjourned to 05.10.2018. On matter being called today, learned Counsel for the appellant has not appeared. We very reluctantly adjourn the matter to 27.11.2018.”

As is clear from above, the matter was adjourned to today, in the interest of justice and by way of last opportunity. Again appellants are unrepresented today.

2. The developments indicated above lead us to believe that the appellant is not interested in pursuing the appeal. Accordingly, we dismiss the same for non-prosecution. Liberty is given to the appellant to apply for restoration, on showing sufficient cause for non-appearance.

(Dictated and pronounced in Court)

Sd/-
Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Ankit